- (b) whether cases of violation of procedure/norms have come to the notice of the Government:
- (c) if so, the details thereof and the action taken by the Government thereon; and
- (d) the steps the Government propose to take to bring transparency in the purchase system?

THE MINISTER OF URBAN AFFAIRS AND EMPLOY-MENT (SHRI RAM JETHMALANI): (a) to (c) CPWD makes purchases of materials, items, articles, etc., either on call of tenders on competitive basis or through DGS and D rate contracts. These rates are generally not above the open market rates. There are however certain purchases of items of day-to-day use in the offices which are made from Super Bazar or Kendriya Bhandar as per the directions of the Government, purchase cost of which is at times higher than the open market costs. No Government enquiry has been conducted in the matter as the purchase are made as per Codal Rules, Manuals and Government Guidelines.

(d) The procedure followed being fully transparent, no further steps are considered necessary in this regard.

[Translation]

HUDCO Loan

- 3270. SHRI DADA BABURAO PARANJPE: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:
- (a) the names of the agencies which are given loans by HUDCO to distribute the same to the applicants for construction of houses;
- (b) the procedure being adopted for grant of loan by these Agencies to the applicants; and
- (c) the steps taken by the Government to avoid delays in this regard?

THE MINISTER OF URBAN AFFAIRS AND EMPLOY-MENT (SHRI RAM JETHMALANI): (a) The agencies eligible for HUDCO's financial assistance are State Housing Boards, Slum Clearance Boards, Development Authorities, Municipal Corporations, Municipalities and various corporate/cooperatives and community Based Organisations (CBOs), Non-Governmental Organistaions (NGOs) and public as well as private sector for implementation of both rural and urban housing and urban development schemes. In case of staff housing schemes, both public and private sector are eligible.

(b) HUDCO provides loans for construction/implementation of projects and not as refinance for distribution among beneficiaries. HUDCO's borrowing agencies, which are primarily State Housing/Water/Sewerage Boards/Authorities, Municipal Council/Corporations obtain HUDCO's finance to implement the project and for allotment to ben-

eficiaries after development of land/plot or construction of houses

The procedure adopted by the State level agencies to disburse loans or take up construction of homes or plot development varies from State to State and is formulated by the State Governments.

(c) HUDCO disburses loan to the borrowing agencies based on the progress and pace of implementation of project. The progress is monitored by periodical visit of the project sites, as also through the reports submitted by the borrowing agencies. HUDCO disburses loans as soon as the procedure is completed by the borrowing agencies.

Wasteland Reclamation Scheme

- 3271. SHRI JAYSINHJI CHAUHAN: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:
- (a) whether the most of the farmers of the country are deprived of the benefits of waste land reclamation scheme.
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps being taken/proposed to be taken by the Government to make the scheme effective?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL): (a) and (b) No, Sir. In the Department of Wastelands Development, there is no wasteland reclamation scheme. However, the Department of Wasteland Development is implementing an Integrated Wastelands Development Projects (IWDP) Scheme for development of non-forest wastelands on watershed basis. Seventy-two projects have been sanctioned under IWDP Scheme during the last three years. Under this scheme, field activities are decided by the user groups, self-help groups at grass root level and most of the farmers living in that watershed area are being benefited.

(c) For successful implementation of programme requires a high level participation of the community. Watershed Association, Watershed Committee, User Groups, Selfhelp Groups have been constituted, Programmes are being monitored and inspected at the State and Central level.

[English]

Desalination Schemes

- 3272. SHRI V. SATHIAMOORTY: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:
- (a) the amount sanctioned and actually released to Tamil Nadu Government for desalination schemes for drinking water during each of the last three years and till date;

- (b) the number of completed desalination schemes which are functioning and the number out of them are not functioning;
- (c) whether 53 crores estimated Mookaiyoor desalination plant scheme has been completed; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL): (a) The Government of India had sanctioned a deslationation plant of 1 million litre per day capacity for Narippaiyur in Ramnathapuram District at a cost of Rs. 10.75 crore on 75: 25 funding pattern between centre and state. Against this project an amount of Rs. 5,3750 crore was released in 1995-96 and Rs. 1.6875 crore in 1997-98.

- (b) The Government of India has sanctioned a scheme for installation of 21 desalination plants to Tamil Nadu. Out of this, 20 plants were installed and commissioned and remaining one plant is yet to be installed. In addition, 6 desalination plants were installed by the State Government and reported to be functioning.
- (c) and (d) No, Sir. However, it has been reported that the State Government decided to enhance the capacity of the desalination plant at Narrippaiyur of Ramnathapuram district of Tamil Nadu from 1 million litres per day to 17.1 million litres (appx) per day, the installation works are reported to be progressing well and it is expected to be commissioned by September, 1998.

Development of Road in Tribal Areas

3273. SHRI AJAY KUMAR S. SARNAIK: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether 100 percent grants-in-aid is given to the States directly for development of roads in tribal areas; and
- (b) if so, the details thereof, State-wise particularly to the State of Karnataka since the introduction of the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL): (a) and (b) No, Sir. Government of India has no scheme to provide 100% grant-in-aid to the States directly for development of roads in tribal areas.

[Translation]

Condition of Bogies in Chhattisgarh Express

3274. SHRI MOTILAL VORA: Will the Minister of RAIL-WAYS be pleased to state:

(a) whether he has received any letter/memorandum from MPs. in May, 1998 regarding mis-management and poor condition of bogies in Chhatisgarh Express which runs

between Delhi-Bhopal-Nagpur-Rajnandgaon-Durg-Raipur-Bilaspur;

- (b) if so, the details thereof;
- (c) whether any plan is under consideration to change the filth and squatting pits full of odour from the train; and
- (d) if so, the action taken in this regard and the time by which these bogies are likely to be changed?

THE MINISTER OF STATE IN THE MINISTRY OF RAIL-WAYS, MINISTER OF STATE IN THE MINISTRY OF PAR-LIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) Yes, Sir.

- (b) The complaint was in regard to poor air-conditioning, bad upkeep and lack of cleanliness in Chhatisgarh Express by Shri Motilal Vora, MP, vide letter number nil dated 01.05.1998.
- (c) and (d) Yes, Sir. Railways constantly endeavour to provide cleaner and more hygienic travel atmosphere to the passengers. Some of the measures taken to ensure proper upkeep and cleanliness in trains, especially the Chhatisgarh Express are enumerated below:
 - (i) Thorough cleaning of coaches and treatment of toilets with disinfectants and deodorants during rake maintenance at Bilaspur.
 - Use of mobile jet cleaning plants at nominated stations for providing enroute cleaning services.
 - (iii) Close monitoring of the condition of coaches through officer level inspections and special drives like "Own Your Rake Scheme" etc.

Regarding changing the coaches of this train, it is mentioned that no overaged or overdue periodic overhaul coaches are running on this train and all coaches used are well within their useful economic life.

Survey for Dohrighat-Balrampur Railway line

3275. SHRI INDRAJEET MISHRA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether survey for the construction of rail line between Dohrighat and Balrampur was conducted but the follow-up action still awaits thereon;
- (b) if so, the reasons for non-inclusion of above work in the current Railway Budget; and
- (c) the time by which the construction work is likely to be started and completed?